

(ख) विकासीय देसों को सहायता उतने प्राप्त अनुसूचों और उन देसों की आवश्यकताओं की प्राथमिकता के आधार पर और उन देसों से अपने सम्बन्धों को देखते हुए दी जाती है ।

Separation of Accounts from Audit

*3297. SHRI VAYALAR RAVI: Will the Minister of FINANCE be pleased to state:

(a) whether the proposal of separation of accounts from audit in the States has been shelved and if so, what is the present policy of the Government of India thereon;

(b) the reasons for making the separation of State accounts from audit such a long drawn-out process; and

(c) whether the employees' suggestions and demands in respect of this issue have been taken into account and if so, what are the suggestions and demands so taken note of?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) No, Sir. Section 10 of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 as amended in April, 1976 empowers the Governor of a State to take over, with the previous approval of the President and after consultation with the Comptroller and Auditor General of India accounting functions from the Comptroller and Auditor General of India. It is left to the State Governments to take the initiative and send to the Central Government comprehensive proposals covering technical, administrative and personnel aspects connected therewith.

While according approval of the Central Government to the proposals sent by State Governments for separation of accounts from audit, it will be ensured that the existing terms and conditions of service as well as the scales of pay of the staff in the Audit

Department are satisfactorily safeguarded in the event of their transfer to the State Government.

Except in the case of Haryana, no State Government has come up with satisfactory proposals for separation of accounts from audit after the policy of the Central Government was made known. The proposal from Haryana Government is under consideration in consultation with the Comptroller and Auditor General of India.

Since the initiative in this matter has to be taken by the State Governments, the question of shelving such proposals of separation of accounts from audit in the States, by the Central Government, does not arise.

(b) The Central Government has neither issued any directive to the State Governments to complete the separation of accounts from audit in the States nor laid down any time-bound programme. As and when proposals are received from a State Government, they would be examined in the light of the policy stated above.

(c) The Government of India while according approval to the proposals for separation of Accounts from Audit in States will ensure that the existing terms and conditions of service as well as scales of pay of the staff in Audit Department are satisfactorily safeguarded in the event of their transfer to the State Government.

In addition, the views of the employees of the Audit Department who are proposed for transfer to the State Government in the event of separation of accounts from audit will also be taken into account.

Proposal to set up a Study Team to survey the Trade and Economy Prospects

3298. SHRIMATI PARVATI DEVI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether in view of the fact that for many centuries Leh (Ladakh) occupied an important position on the treaty route, which linked Indian trade with the countries of Central Asia, Government propose to set up a study team to survey the trade and economy prospects and restore Ladakh the position of a commercial centre; and

(b) if so, what other steps Government propose to take for the upliftment of Ladakh so that Ladakhis may not have to depend upon agriculture alone?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) (a) and (b) At the instance of the Small Industries Development Corporation, Jammu the Indian Institute of Foreign Trade made a survey of the export potential of Jammu & Kashmir. This also covered Ladakh. According to the survey, on account of its high altitude and geographical location, Ladakh is particularly suited for the development of the household handicrafts, wool and wool-based industries, fresh and processed fruits and vegetables, utilisation of sheep and sheep skins and cultivation of hops. This report was forwarded in February 1978 to the Small Industries Development Corporation, Jammu, for necessary action. It will now be for the State Government and the State Development Corporation to initiate further necessary action in this regard.

Wealth Tax Assessors

3299 SHRI S R DAMANI: Will the Minister of FINANCE be pleased to state:

(a) the number of wealth tax assessors declaring Rs 10 lakhs and above as on 31st December, 1977;

(b) the amount of tax arrears if any due from them, for how long it is due and for what reasons, and

(c) how many cases are likely to be written off and the amount involved together with reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI ZULFIQARULLAH): (a) to (c). The information is being collected and will be laid on the Table of the House.

नागरिक पूर्ति और सहाकरिता मंत्रालय में प्रतिनियुक्ति पर जाये हुए अधिकारियों की संख्या

3300. श्री प्रोच प्रकाश त्यागी : क्या वाणिज्य तथा नागरिक पूर्ति और सहाकरिता मंत्री यह बताने की कृपा करेंगे कि :

(क) उन के मंत्रालय में इस समय उपसचिव और उसके ऊपर के पदों के कितने-कितने ऐसे अधिकारी हैं जो तीन, पांच और आठ वर्षों से अधिक समय से प्रतिनियुक्ति पर हैं ,

(ख) ऐसे अधिकारियों को उनके राज्य केडर में भेजने के लिये क्या कदम उठाये जा रहे हैं , और

(ग) उन्हें प्रतिनियुक्ति पर लाने और उन के मूल केडर में वापस भेजने संबंधी नियम क्या हैं ?

वाणिज्य तथा नागरिक पूर्ति और सहाकरिता मंत्रालय में राज्य संबंधी (श्री कृष्ण कुमार शोबल) : (क) केवल एक ही अधिकारी (भारतीय प्रशासन सेवा) है, जिसे इस विभाग में प्रतिनियुक्ति पर पांच वर्ष से अधिक समय हो गया है ।